

Form CIRP-2

(To be submitted to the Board by the IRP online within 7 days of replacement of IRP)

Date of replacement of IRP	Due date of Form	Delay in submission of Form	Reasons for delay
18/02/2021	25/02/2021	N/A	NA

A. Corporate Debtor

1. Name of the Corporate Debtor	Calzini Fashions Limited
2. CIN/LLPIN of Corporate Debtor	U74994DL2007PLC164774
3. Whether Corporate Debtor is listed or not	No
a. Primary Stock Exchange	
b. Whether suspended at stock exchange	N/A
i. Date of suspension	
ii. Whether the suspension is restored	N/A
4. Date of the latest audited balance sheet	

B. Custody of Corporate Debtor

1. Has IRP taken into custody all records and assets relating to CD?	No
Whether application made u/s 19(2) of the Code, to the AA	No
Specify the reasons	As the CIRP process withdraw by the court on dated 16.2.2021 and the order revived on 18.2.2021

C. Claims of Creditors

1. Whether list of creditors prepared by IRP	No
State the reasons	As the CIRP process withdraw by the court on dated 16.2.2021 and the order revived on 18.2.2021
2. Date of filing of list of creditors with the AA	
3. Date of uploading the list of creditors on the website of the CD	
Specify the reasons	As the CIRP process withdraw by the court on dated 16.2.2021 and the order revived on 18.2.2021

D. Whether there are representatives of FCs

Whether there are representatives of FCs

No

E. Whether there are Authorised Representatives of FCs

1. Whether there are Authorised Representatives of FCs

No

F. Whether there are representative(s) of OCs in CoC

1. Whether there are representative(s) of OCs in CoC

No

G. Constitution of CoC

Date of constitution

S.No.	Category	Name	Number	Voting Share (%)
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	Category	Name	Number	Voting Share (%)
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H. First Meeting of the CoC

1. Date of meeting

2. Number of days taken for conducting first CoC meeting

3. Delay in number of days vis-à-vis timelines, if any

4. Reason for delay, if any

5. Date of service of notice of meeting

6. Whether minimum 5 days' notice period given for meeting under Regulation 19(1)

N/A

I. Confirmation/Replacement of IRP

1. Whether the IRP is confirmed as RP

N/A

J. Whether application seeking Cooperation of Management u/s 19(2) made to AA

Whether application seeking Cooperation of Management u/s 19(2) made to AA

N/A

2. Whether appeal, if any filed against the order

N/A

3. Whether appeal , if any filed against order of first Appellate Authority

N/A

K. Application filed seeking assistance of local district administration under Regulation 30

Application filed seeking assistance of local district administration under Regulation 30

N/A

2. Whether appeal , if any filed against the order

N/A

3. Whether appeal , if any filed against order of first Appellate Authority

N/A

L. Expenses incurred by or on Interim Resolution Professional

Expense Head	Expenses	Expenses paid or agreed to be paid		Approved by COC(Yes/ No)
		Amount incurred	Amount paid	
RP	Fee payable to RP			N/A
	Cost of insurance for IRP			N/A
				N/A
IPE	Fee, if any, payable to an IPE for support services			N/A
Registered Valuer	Fee payable to Valuer 1			N/A
	Fee payable to Valuer 2			N/A
	Fee payable to Valuer 3, if any			N/A
				N/A
Other Professional	Fee Payable to accounting and finance professional			N/A
	Fee Payable to audit professional			N/A
	Fee payable to legal professional/ attorney			N/A
	Fee payable to any other professional			N/A
	Fee payable to authorised representative			N/A
	N/A			N/A
COC	Expense for meeting venue			N/A

Expense Head	Expenses	Expenses paid or agreed to be paid		Approved by COC(Yes/ No)
		Amount incurred	Amount paid	
	Expense for electronic voting			N/A
	Expense for video conferencing			N/A
	Any other expense related to CoC			N/A
Other Expenses	Expenses on Public Announcement			N/A
	Expenses for filings before Adjudicating Authority including Court fee			N/A
	Expenses for verification of claims			N/A
	CIRP related litigation			N/A
Other expenses, if any		N/A		
Essential Services	Electricity			N/A
	Water			N/A
	Telecommunication services			N/A
	Information Technology services			N/A
	Other essential services, if any			N/A
Other Services	Other supplies			N/A
	Employees and workmen			N/A
	Security Personnel Services			N/A
	Other expenses, if nay			N/A
Interim Finance	Amount of interim finance			N/A
	Expenses for raising interim finance			N/A
	Interest payable on interim finance			N/A
Other expenses	Other matters			N/A
	Penalties, if any, payable for non-compliance			N/A

M. Disclosure of relationship of the interim resolution professional, if any

				From	To		Quantum	Basis (hourly/daily etc.)		
1										N/A

Q. Disclosure of relationship of the professional

S.No.	Name of Professional	Relationship of the Professional with	Name	Nature of Relationship	Description of relationship
1					

R. Details of orders passed by Courts/ Tribunals

S. No.	Order (Interim/Final)	Date of order	Authority passing the order	Abstract of order
1				

I. Details of Deviations/Non-Compliances of the provisions of Code, regulations, circulars or other laws applicable to the CD

Legal Provisions	Deviation/Noncompliance	Section/Regulation/Circular	Reasons	Period of noncompliance	Whether rectified or not
IBC					N/A
CIRP Regulations					N/A
IP Regulations					N/A
Circulars					N/A
Other laws applicable to the CD [For example Companies Act, SEBI Act, SCRA, Others (pls. specify)					N/A

T. Other details

1. Whether resolution under the Section (12A/33(2)/others) was passed by CoC

N/A

Remarks , if any

Attachments:

1. List of creditors along with the details of the claims submitted with the AA.

N/A

2. Report certifying constitution of the committee of

N/A

creditors

N/A
N/A
N/A
N/A
N/A
N/A
Yes
N/A

3. AA's order admitting application for CIRP

4. AA's order for Section 19(2) application

5. AA's order for application under Regulation 30

6. AA order for replacement of IRP by RP

7. Cost Sheet prepared by IRP

8. Cost and relationship disclosure made to IPA

9. Any other relevant document

Declaration by IRP

I, **Mr. Reetesh Kumar Agarwal** with IP registration number **11475**, am appointed as Interim Resolution Professional vide NCLT order dated **28/01/2021** passed in Petition number **IB-219/ND/2020** dated **26/02/2020**, under section 16 of the Insolvency and Bankruptcy Code.

I declare that the contents of this form are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

IP registration number - 11475

Date - 24/02/2021

Place - NEW DELHI